GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.1738
ANSWERED ON 09.03.2021

POWER ALLOCATION TO SUBANSIRI HEP

1738 SHRI AJIT KUMAR BHUYAN:

Will the Minister of **POWER**
be pleased to state:

(a) whether allocation of Power of 2000 MW Subansiri HEP have been made and if so, details of state wise allocation including percentage /quantum of free power if allocated to any state/states;

(b) the criteria for allocation of free power in case of Hydel Project where more states are involved in a single project as host state /affected states;

(c) whether Government is aware about system deficiency in Assam for distribution of power for which people are suffering even if power is available in the region; and

(d) if so, what are those constraints and what steps are being taken to improve?

A N S W E R

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a) : Yes Sir, the power of 2000 MW Subansiri HEP have been allocated vide Ministry of Power's Letter No. 11/1/2002-DO (NHPC) dated 14.07.2009 **(Annex-I)** in which details of state wise allocation are given.

(b) : The criteria for allocation of free power in case of Hydel Projects where more states are involved in a single project as host State/affected States has been given at Ministry of Power's Letter No. 16/46/86-DO (NHPC) (Vol:II) dated 01.11.1990 **(Annex-II)**. The brief of the criteria is under:-

(i) 12% of power from the energy generated by the power station would be supplied free of cost to those States of the Region (including the State where the hydro-electric project is located) where distress is caused by setting up the project at the specific site, like submergence, dislocation of population; the allocation being made in proportion to the extent of such distress.

……..2.

(ii) However, as per Gazette notification dated 31.3.2008 **(Annex-III)** free power has been increased to 13% (12% for the host Government and 1% for contribution towards local area development fund as constituted by the State Govt. State Govt. also have to provide equivalent percentage (1%) of funds for the local area development fund.

(c) & (d): In order to strengthen the transmission and distribution infrastructure in six States of NER including Assam, a scheme namely, North Eastern Region Power System Improvement Project (NERPSIP) was sanctioned in year 2014 by GoI at an estimated cost of Rs.5111.33 crores (February, 2014 Price Level) which has been subsequently revised as Rs. 6700 crores (October, 2018 Price Level) in the year 2020. For Assam, the scheme mainly comprises of 16 numbers of 33/11 kV sub stations with total transformation capacity as 240 MVA and 33 kV line of length 479 km.

As per Section-42 of Electricity Act 2003, it shall be the duty of a Discom to develop and maintain an efficient, coordinated and economical distribution system in its area of supply and to supply electricity. Hence, any deficiency in distribution system in Assam has to be taken care by the respective distribution company. However, to supplement the efforts of the States/Discoms, Government of India launched various schemes such as Integrated Power Development Scheme (IPDS), Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY), Saubhagaya, etc. for providing funding to States to improve their Distribution infrastructure systems. Projects under IPDS/DDUGJY schemes, envisage the establishment/augmentation of 33/11 kV sub-stations, DTs, HT/LT lines, replacement of LT cables with underground (UG) and aerial bunched (AB) cables including IT enablement of distribution infrastructures etc.

Projects worth Rs.1522 crores have been sanctioned under IPDS/RAPDRP and projects worth Rs. 8589.96 crores have been sanctioned under DDUGJY/Saubhagaya/RGGVY for the State of Assam.

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ANNEX-I

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 1738 ANSWERED IN THE RAJYA SABHA ON 09.03.2021

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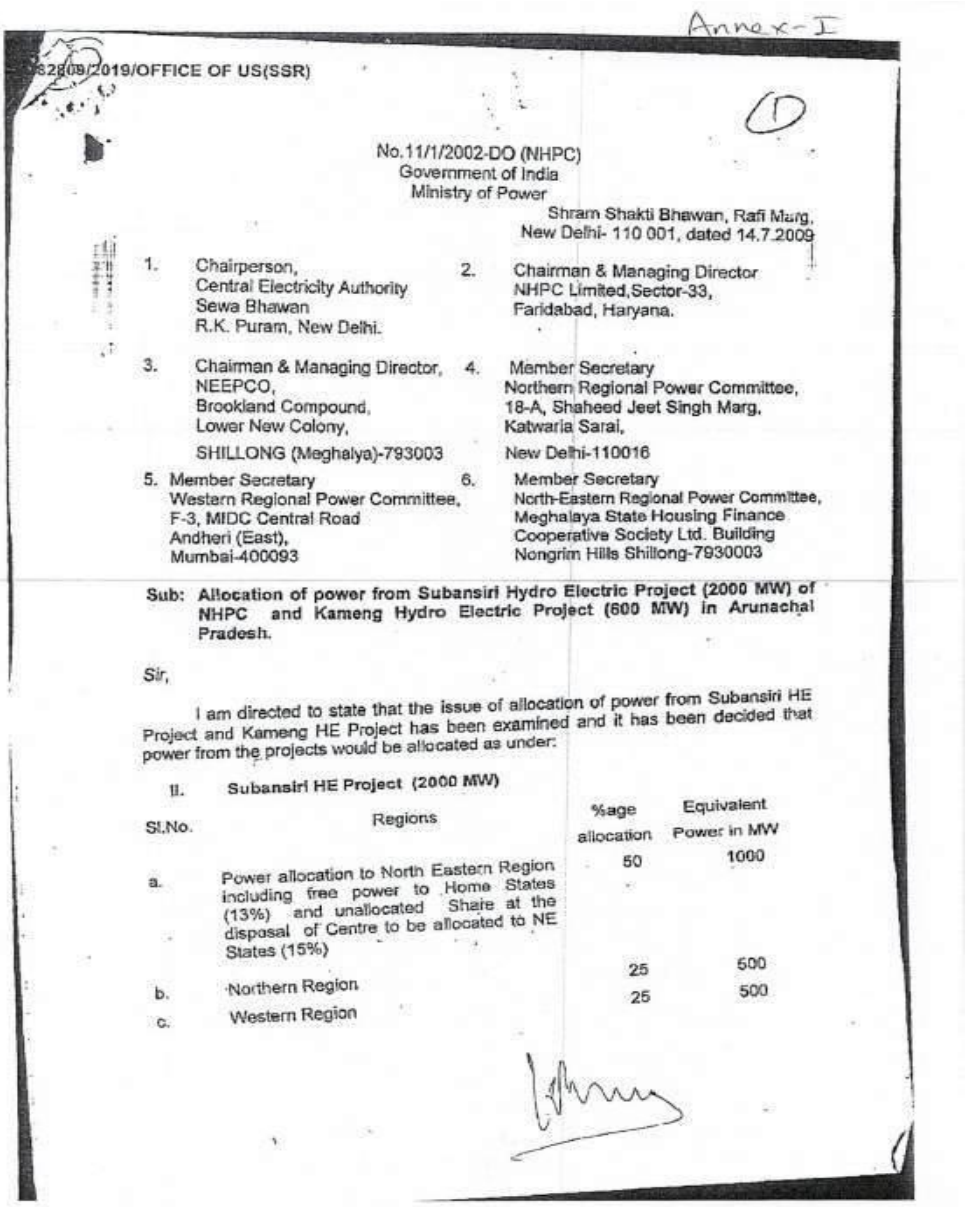

Annex-I

32809/2019/OFFICE OF US(SSR)

(1)

No.11/1/2002-DO (NHPC)
Government of India
Ministry of Power

Shram Shakti Bhawan, Rafi Marg,
New Delhi- 110 001, dated 14.7.2009

1. Chairperson,
Central Electricity Authority
Sewa Bhawan
R.K. Puram, New Delhi.

2. Chairman & Managing Director
NHPC Limited,Sector-33,
Faridabad, Haryana.

3. Chairman & Managing Director,
NEEPCO,
Brookland Compound,
Lower New Colony,
SHILLONG (Meghalya)-793003

4. Member Secretary
Northern Regional Power Committee,
18-A, Shaheed Jeet Singh Marg,
Katwaria Sarai,
New Delhi-110016

5. Member Secretary
Western Regional Power Committee,
F-3, MIDC Central Road
Andheri (East),
Mumbai-400093

6. Member Secretary
North-Eastern Regional Power Committee,
Meghalaya State Housing Finance
Cooperative Society Ltd. Building
Nongrim Hills Shillong-7930003

Sub: Allocation of power from Subansiri Hydro Electric Project (2000 MW) of NHPC and Kameng Hydro Electric Project (600 MW) in Arunachal Pradesh.

Sir,

I am directed to state that the issue of allocation of power from Subansiri HE Project and Kameng HE Project has been examined and it has been decided that power from the projects would be allocated as under:

II. **Subansiri HE Project (2000 MW)**

Sl.No.	Regions	%age allocation	Equivalent Power in MW
a.	Power allocation to North Eastern Region including free power to Home States (13%) and unallocated Share at the disposal of Centre to be allocated to NE States (15%)	50	1000
b.	Northern Region	25	500
c.	Western Region	25	500

(2)

Statewise allocation to North-Eastern States (Total Capacity allocated to NER : 1000 MW)

Free to Home States and unallocated share 28% of 2000 MW i.e. 560 MW

Balance power to be shared among NE States 22 % of 2000 MW i.e. 440 MW as under:

Sl.No.	States	%age allocation	Equivalent Power in MW (rounded off to unity)
1.	Assam	47.27	208.0
2.	Manipur	9.86	43
3.	Meghalaya	11.23	49
4.	Nagaland	6.62	29
5.	Tripura	11.03	49
6.	Ar. Pradesh	7.65	*34
7.	Mizoram	6.34	28
	Total	**100.00**	**440**

* *The entitled share of Arunachal Pradesh from Subansiri HEP would be allowed as soon as the State Regulatory Commission is set up in the State.*

Statewise allocation to Northern States (Total Capacity allocated to NR : 500 MW)

Sl.No.	States	%age allocation	Equivalent Power in MW (rounded off to unity)
1.	Haryana	8.64	43
2.	Punjab	12.76	64
3.	Rajasthan	18.71	93
4.	U.P.	36.42	182
5.	Chandigarh	0.92	5
6.	Delhi	22.55	113
	Total	**100.00**	**500.00**

Statewise allocation to Western States (Total Capacity allocated to WR : 500 MW)

Sl.No.	States	%age allocation	Equivalent Power in MW (rounded off to unity)
1.	Gujarat	32.39	162
2.	M.P.	21.10	105
3.	Chattisgarh	8.44	42
4.	Maharashtra	36.55	183
5.	Goa	1.52	8
	Total	**100.00**	**500**

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(3)

II. KAMENG HEP (600 MW)

Sl.I	Regions	%age allocation	Equivalent Power in MW
a.	Power allocation to North Eastern Region including free power to Home State (12%) and unallocated Share at the disposal of Centre to be allocated to NE States (15%)	50	300
b.	Northern Region	25	150
c.	Western Region	25	150

Statewise allocation to North-Eastern States (Total Capacity allocated to NER : 1000 MW)

Free to Home State and unallocated share 27% of 600 MW i.e. 162 MW

Balance power to be shared among NE States 23 % of 600 MW i.e. 138 MW

Sl.No.	States	%age allocation	Equivalent Power in MW (rounded off to unity)
1.	Assam	47.27	65
2.	Manipur	9.86	14
3.	Meghalaya	11.23	15
4.	Nagaland	6.62	9
5.	Tripura	11.03	15
6.	Ar. Pradesh	7.65	11*
7.	Mizoram	6.34	9
	Total	100.00	138

**The entitled share of Arunachal Pradesh from Kameng HEP would be allowed as soon as the State Regulatory Commission is set up in the State.*

Statewise allocation to Northern States (Total Capacity allocated to NR : 150 MW)

Sl.No.	States	%age allocation	Equivalent Power in MW (rounded off to unity)
1.	Haryana	8.64	13
2.	Punjab	12.76	19
3.	Rajasthan	18.71	28
4.	U.P.	36.42	55
5.	Chandigarh	0.92	1
6.	Delhi	22.55	34
	Total	100.00	150

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(6)

Statewise allocation to Western States (Total Capacity allocated to WR : 150 MW)

Sl.No.	States	%age allocation	Equivalent Power in MW
	Gujarat	32.39	48
	M.P.	21.10	32
	Chattisgarh	8.44	13
	Maharashtra	36.55	55
	Goa	1.52	2
	Total	100.00	150

2. The actual energy generated by the project, after taking into account the auxiliary consumption and transformation losses, will be distributed amongst the beneficiaries as per percentage allocation indicated above and the allocation of unallocated power to the beneficiaries.

3. The above allocation will further be subject to the beneficiary States ensuring compliance with the financial and commercial terms (including coverage for Letter of Credit) of the PPA signed with NHPC, the tariff notification and any other directives/guidelines issued by the Government of India from time to time.

4. In case of failure of the beneficiary States adhering to the conditions mentioned above, NHPC/NEEPCO may shut off or restrict power supply from the power station and also reallocate the power in case beneficiary States default in payment or where they have not opened Letters of Credits (LCs) of an adequate amount in favour of NHPC/NEEPCO. NHPC/NEEPCO would inform Member Secretary of the Northern Regional Power Committee (NRPC) of the revised allocation of power in respect of the defaulting beneficiary State(s). Member Secretary, (NRPC) would reallocate the surplus power to other beneficiary States based on grid security and power situation.

Yours faithfully,

(Kumal Bose)
Under Secretary to the Government of India
Tel No. 23324357

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(5)

Copy to:

1. Principal Secretary (Energy), Government of Haryana, Panchkula
2. Secretary (Power), Government of Punjab, Chandigarh
3. Principal Secretary (Energy), Government of Rajasthan, Jaipur
4. Principal Secretary (Energy), Government of Uttar Pradesh, Lucknow
5. Adviser to Administrator & Secretary (Power), Government of UT of Chandigarh
6. Secretary (Power), Government of Delhi, Delhi
7. Secretary (Power) Govt. of Gujarat, Gandhiganar
8. Secretary (Power), Govt. of Madhya Pradesh, Bhopal
9. Secretary (Power), Govt. of Chhattisgarh, Raipur
10. Secretary (Power) Govt. of Maharashtra, Mumbai
11. Secretary (Power), Govt. of Goa, Panji
12. Secretary (Power) Govt. of Assam, Guwahati
13. Secretary (Power) Govt. of Manipur, Imphal
14. Secretary (Power), Govt. of Meghalaya, Shillong
15. Secretary (Power), Govt. of Nagaland, Kohima
16. Secretary (Power), Govt. of Tripura, Agartala
17. Secretary (Power), Govt. of Arunachal Pradesh, Itanagar
18. Secretary (Power), Govt. of Mizoram, Aizawl
19. Member (PS), Central Electricity Authority, Sewa Bhawan, New Delhi
20. Member (HE), Central Electricity Authority, Sewa Bhawan,New Delhi
21. Member (E&C), Central Electricity Authority, Sewa Bhawan, New Delhi
22. Member (Plg.), Central Electricity Authority, Sewa Bhawan, New Delhi
23. Chairman, CERC, 3rd Floor, Chandralok Building 36-Janpath, New Delhi.

Copy also to:

PS to Minster of Power / PS to Minister of State for Power

PPS to Secretary (Power)/All Joint Secretaries/Director (OM)/Director (Trans)/DS(H)/ US (H-I), Ministry of Power

(Kamal Bose)
Under Secretary to the Government of India

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ANNEXURE REFERRED TO IN REPLY TO PART (b) OF UNSTARRED QUESTION NO. 1738 ANSWERED IN THE RAJYA SABHA ON 09.03.2021

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Annexure-I

(A0)

No. 16/46/86-DO(NHPC)(Vol.II)
Government of India
Ministry of Energy.
(Department of Power)

New Delhi, Dated the 1st Nov., 1990.

To

(i) Power Secretaries of all State Governments/ UT Administrations and Chief Secretary, Delhi.

(ii) Chairman of all State Electricity Boards and GM, DESU.

Subject: Formula for sharing of benefits from Central Sector HE Projects.

Sir,

It has been decided by the Government that sharing of power and benefits from all Central Sector Hydro-electric Projects commissioned after 7.9.1990 will be governed by the following formula:-

(a) 15% of the generation capacity will be kept as "Unallocated" at the disposal of the Central Government to be distributed within the Region or outside, depending upon overall requirements;

(b) 12% of power from the energy generated by the power station would be supplied free of cost to those States of the Region (including the State where the hydro-electric project is located) where distress is caused by setting up the project at the specific site, like submergence, dislocation of population; the allocation being made in proportion to the extent of such distress. The "energy generated" figures for the purpose would be calculated at the bus bar level, i.e. after discounting auxiliary consumption but without taking into account the transmission line losses. The extent of distress caused would be assessed for purposes of allocation of 12% free power by the Central Electricity Authority in consultation with the concerned States;

(c) The remaining power (73%) would be distributed between the States of the Region on the basis of the Central Plan assistance given to various states in the Region during the last five years and on the

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basis of consumption of electricity in the States of the Region in the last five years, the two factors being given equal weightage.

2. This supersedes any previous orders on this subject.

3. Receipt of this letter may kindly be acknowledged.

Yours faithfully,

(R.S. Sidhu)
Deputy Secretary to the Govt. of India
Tel: 3716020

Copy to:-

1. Shri J.K. Bhasin, Chairman, CEA, RK Puram, New Delhi.
2. Dr. H.R. Sharma, Member (HE), CEA, New Delhi.
3. Shri M.A. Bai, CMD, NHPC Ltd., Nehru Place, New Delhi.
4. Shri S.P. Singh, CMD, Tehri Development Corporation, New Delhi.
5. Shri K.K. Kashyap, Chairman, Nathpa Jhakri Power Corporation, New Delhi.
6. Shri S.N. Phukan, CMD, NEEPCO, Bawari Mansion, Dhankheti, Shillong,

Copy also to:

1- Shri V.R. Srinivasan, Deputy Secretary, Cabinet Sectt., Rashtrapati Bhawan, New Delhi. The above proposal was approved in the CCEA meeting held on 7.9.1990.

2. J&KFA (P), Department of Power, New Delhi.

(R.S. Sidhu)
Deputy Secretary to the Govt. of India

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ANNEXURE REFERRED TO IN REPLY TO PART (b) OF UNSTARRED QUESTION NO. 1738 ANSWERED IN THE RAJYA SABHA ON 09.03.2021

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(21)

रजिस्ट्री सं० डी० एल०-33004/99

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संकल्प

नई दिल्ली, 31 मार्च, 2008

फा. सं. 23/2/2005-आर एण्ड आर (खण्ड IV).—विद्युत अधिनियम, 2003 की धारा 3 के प्रावधानों के अंतर्गत टैरिफ नीति अधिसूचित करने संबंधी भारत के राजपत्र (असाधारण) भाग I खण्ड I में प्रकाशित इस मंत्रालय के संकल्प फाइल सं0 23/2/2005- आर एण्ड आर (खण्ड III) दिनांक 6 जनवरी 2006 में निम्न संशोधन किए जाते हैं ।

टैरिफ नीति के पैरा 5.1 के अंत में निम्नलिखित परन्तुक जोड़ा गया है:

' बशर्ते कि जल विद्युत परियोजना जो कि राज्य के नियंत्रण/स्वामित्व वाली कंपनी न हो, के विकासकर्ता को सेवा विनियमों की कार्यनिष्पादन आधारित लागत के आधार पर उपयुक्त आयोग द्वारा टैरिफ निर्धारित कराने का विकल्प होगा यदि निम्नलिखित शर्तों को पूरा कर लिया जाता है

(क) उपयुक्त आयोग संतुष्ट है कि एक पारदर्शी द्वि-स्तरीय प्रक्रिया अपनाने के पश्चात संबंधित राज्य सरकार द्वारा विकासकर्त्ता को परियोजना स्थल आवंटित किया गया है । प्रक्रिया का प्रथम स्तर पूर्व अर्हता हेतु निम्न मानदण्डों के आधार पर होना चाहिए जैसे कि निवल मूल्य द्वारा मापी गई वित्तीय क्षमता, समान आकार की अवसंरचनात्मक परियोजनाओं को विकसित करने का विगत अनुभव टर्न-ओवर कार्यनिष्पादन गारन्टी को पूरा करने की योग्यता इत्यादि । दूसरे स्तर पर केवल एक सकल मात्रानिर्धारक पैरामीटर यथा 13% से अधिक निःशुल्क विद्युत, राज्य सरकार को प्रदान की गई इक्विटी भागीदारी अथवा अग्रिम भुगतान इत्यादि के आधार पर बोलियां आमंत्रित की जाए ।

(ख) 100 मे.वा. डिजाइन क्षमता से अधिक की परियोजनाओं, जिनके लिए स्थलों का आवंटन एक पारदर्शी मानदण्ड प्रक्रिया अपनाकर और पूर्व निर्धारित मानदंड के आधार पर की गई है, को भी इस

(ग) के.वि.प्रा. की स्वीकृति (यदि अधिनियम की धारा 8 के तहत अपेक्षित हो) वित्तीय समापन, टर्म शीट्स, वितरण लाइसेंस शर्तों के साथ नीचे (घ) में निर्धारित समता का दीर्घकालीन पीपीए (35 वर्षों से अधिक) 31.12.2010 तक पूरे कर लिए जाएं ।

(घ) दीर्घावधि पीपीए कुल विक्रय योग्य डिजाइन ऊर्जा का कम से कम 60% होगा । किंतु 60% तक के इस आंकड़े में निर्माण के आरंभ होने से पूर्व उपर्युक्त आयोग द्वारा अनुमोदित निर्धारित तारीख की तुलना में परियोजना की अंतिम यूनिट के शुरू होने में प्रत्येक 6 माह के विलंब के लिए 5% तक की वृद्धि होगी परियोजना के सभी यूनिटों को शुरू करने के लिए सम्बन्धित उपयुक्त आयोग द्वारा आरंभिक सूची के अनुमोदन की तारीख से 4 वर्ष होगी । किंतु, उपयुक्त आयोग, कारणों को लेखाबद्ध करने के पश्चात् बड़ी स्टोरेज परियोजनाओं तथा 500 मेगावाट क्षमता से अधिक की रन-ऑफ-दि-रिवर परियोजनाओं के लिए लंबी समयावधि निर्धारित कर सकेगा चालू करने के निर्धारित समय की प्राप्ति हेतु सहमत समय-सीमाओं के अनुसरण की जांच स्वतंत्र तृतीय पक्ष जांच के माध्यम से की जाएगी।

(ङ) उपकरण की आपूर्ति एवं परियोजना के निर्माण के लिए ठेका सौंपने का कार्य, या तो ई.पी.सी. के माध्यम से अथवा सुप्रमापित पैकेजों के माध्यम से अंतर्राष्ट्रीय प्रतियोगी बोली के आधार पर किया जाता है ।

उन मामलों में, जहां उपरोक्त (क) से (ङ) में वर्णित शर्तें पूरी की जाती है, उपयुक्त आयोग निम्नलिखित को सुनिश्चित करते हुए टैरिफ निर्धारित करेगा:-

(i) परियोजना स्थल अर्जित करने (13% तक की निःशुल्क विद्युत के अलावा) के लिए परियोजना विकासकर्त्ता द्वारा वहन किए गए अथवा वहन किए जाने के लिए प्रतिबद्ध कोई व्यय न तो परियोजना लागत में शामिल किया जाएगा और न ही इस प्रकार का कोई व्यय ही टैरिफ में शामिल किया जाएगा ।

(ii) परियोजना लागत में निम्नलिखित शामिल होगा-

- परियोजना की अनुमोदित आर एंड आर योजना की लागत निम्नलिखित के अनुसार होगी:
  (क) वर्तमान में मान्य राष्ट्रीय पुनर्वास एवं पुनर्स्थापन नीति
  (ख) आर एंड आर पैकेज जैसा कि परिशिष्ट के रूप में संलग्न है ।

- विद्युत मंत्रालय मंजूर की गई परियोजना रिपोर्ट के अनुसार प्रभावित क्षेत्र में आर.जी.बी.सी.आई परियोजना के लिए परियोजना विकासकर्त्ताओं के 10% योगदान की लागत

(iii) वार्षिक निर्धारित प्रभार कुल विक्रय योग्य डिजाइन ऊर्जा के संबंध में दीर्घावधि पीपीए के आधार पर टाई-अप की गई विक्रय योग्य डिजाइन ऊर्जा के लिए आनुपातिक रूप से ली जाएगी जिसे कुल विक्रय योग्य डिजाइन ऊर्जा से निम्नलिखित को घटाकर प्राप्त किया जाएगा

(क) 13% निःशुल्क विद्युत (मेजबान सरकार के लिए 12% तथा राज्य सरकार द्वारा गठित स्थानीय क्षेत्र विकास निधि के योगदान के लिए 1%) । इस 12% निःशुल्क विद्युत को राज्य सरकार के निर्देश के अनुसार एकाधिक-एकाधिक समय के लिए रखा जाए ।

(ख) आरंभन की तारीख से 10 वर्ष की अवधि के लिए नामोद्दिष्ट पुनर्स्थापन क्षेत्र/परियोजना क्षेत्रों में संबंधित वितरण लाइसेंसी के माध्यम से राज्य सरकार द्वारा अधिसूचित प्रत्येक परियोजना प्रभावित परिवार को प्रत्येक माह 100 यूनिट बिजली के बराबर ऊर्जा निःशुल्क प्रदान की जाएगी ।"

आई. सी. पी. केशरी, संयुक्त सचिव

परिशिष्ट

जल विद्युत परियोजनाओं के लिए अनुमोदित आर एंड आर प्रावधानों की मुख्य विशेषताएं

1. समावेशन सीमा

जल विद्युत परियोजना के विकास से एक भी परिवार के प्रभावित होने पर निम्नलिखित प्रावधान शामिल होने ।

2. परियोजना प्रभावित परिवार (पीएएफ) की परिभाषा

परियोजना प्रभावित परिवार वह है जिसका निवास-स्थान या अन्य संपत्ति या आजीविका का स्रोत जल विद्युत परियोजना के कार्य से प्रभावित हुआ हो और जो एल ए अधिनियम की धारा 4 के अंतर्गत अधिसूचना जारी होने की तारीख से दो वर्ष पूर्व से प्रभावित क्षेत्र में रह रहा हो । प्रभावित परिवार में स्क्वॉटर (अनधिकृत निवासी) भी शामिल होंगे ।

3. कृषिक श्रमिक की परिभाषा

ऐसा व्यक्ति जो सामान्यतः प्रभावित क्षेत्र के घोषित होने की तारीख से दो वर्ष पूर्व से प्रभावित क्षेत्र में रह रहा हो और मुख्यतः कृषि भूमि पर शारीरिक श्रम के जरिए आजीविका चलाता हो ।

4. गैर-कृषिक श्रमिकों की परिभाषा

ऐसा व्यक्ति जो सामान्यतः प्रभावित क्षेत्र के घोषित होने की तारीख से दो वर्ष पूर्व से प्रभावित क्षेत्र में रह रहा हो और जिसका प्रभावित क्षेत्र में कोई जमीन न हो और वह अपनी आजीविका मुख्यतः शारीरिक श्रम से या ग्रामीण शिल्पकार या समुदाय सेवा प्रदाता के रूप में चलाता हो ।

5. स्क्वॉटर (अनधिकृत निवासी) की परिभाषा

प्रभावित क्षेत्र में कानूनी अधिकार रहित सरकारी भूमि का कब्जादार परिवार और वह एल ए अधिनियम की धारा 4 के अंतर्गत अधिसूचना जारी होने की तारीख से 5 वर्ष पूर्व से वहां रह रहा

6. पुनर्वास/पुनःस्थापन कॉलोनियाँ

इस नीति का उद्देश्य उन परियोजना प्रभावित परिवारों को बना-बनाया मकान उपलब्ध कराना है जो हाइड्रो परियोजनाओं के विकास के कारण विस्थापित हो गए हों । किन्तु इच्छानुसार इसके बदले उचित मकान निर्माण भत्ता भी दिया जाएगा ।

7. प्रशिक्षण एवं क्षमता निर्माण

यह नीति परियोजना प्रभावित परिवारों तथा स्थानीय लोगों को सतत आजीविका के लिए प्रशिक्षण देने की आवश्यकता पर बल देता है । निर्माण शुरू होने से कम से कम छह महीने पूर्व परियोजना विकासकर्त्ताओं द्वारा स्थानीय लोगों को आवश्यक कौशल प्रदान करने के लिए आई टी आई द्वारा विशेष प्रशिक्षण कार्यक्रम शुरू किया जाएगा । इससे पीएपएफ एवं परियोजना के आस-पास के रह रहे लोगों की रोजगारोपयोगिता में वृद्धि होने की आशा है ।

8. अतिरिक्त प्रावधान

इस नीति में परियोजना प्रभावित परिवारों के लिए निम्नलिखित अतिरिक्त प्रावधान भी है.

- मेधावी छात्रों के लिए छात्रवृत्ति
- चिकित्सा सुविधाओं का विस्तार
- विवाह अनुदान
- जीवन-निर्वाह अनुदान
- सहकारियों एवं सेल्फ हेल्प ग्रुप के लिए आय उत्पादन योजनाओं हेतु सहायता
- बीज, कीटनाशक एवं उर्वरक खरीदी तथा सिंचाई सहायता

उपर्युक्त अतिरिक्त प्रावधानों के अलावा पुनर्वास एवं पुनःस्थापन पर राष्ट्रीय नीति के दिशानिर्देश में लागू प्रावधान यथावत् प्रभावी बने रहेंगे ।

MINISTRY OF POWER

RESOLUTION

New Delhi, the 31st March, 2008

F. No. 23/2/2005-R&R (Vol. IV).—In this Ministry's Resolution F. No. 23/2/2005-R&R(Vol III) dated 5th January, 2006 published in the Gazette of India (Extraordinary), Part I, Section 1, notifying the Tariff Policy under the provisions of Section 3 of the Electricity Act 2003, the following amendment is hereby made:

The following proviso is added at the end of Para 5.1 of the Tariff Policy:

"Provided that a developer of a hydroelectric project, not being a State controlled/ owned company, would have the option of getting the tariff determined

a) The appropriate Commission is satisfied that the project site has been allotted to the developer by the concerned State Government after following a transparent two stage process. The first stage should be for prequalification on the basis of criteria such as financial strength as measured by networth, past experience of developing infrastructure projects of similar size, past track record of developing projects on time and within estimated costs, turnover and ability to meet performance guarantee etc. In the second stage, bids are to be called on the basis of only one single quantifiable parameter, such as, free power in excess of 13%, equity participation offered to the State Government, or upfront payment etc.

b) Projects of more than 100 MW design capacity for which sites have been awarded earlier by following a transparent process and on the basis of predetermined set of criteria would also be covered in this dispensation.

c) Concurrence of CEA (if required under section 8 of the Act), financial closure, award of work and long term PPA (of more than 35 years) of the capacity specified in (d) below with distribution licensees are completed by 31.12.2010.

d) Long term PPA would be at least for 60% of the total saleable design energy. However, this figure of 60% would get enhanced by 5% for delay of every six months in commissioning of the last unit of the project against the scheduled date approved by the Appropriate Commission before commencement of the construction. The time period for commissioning of all the units of the project shall be four years from the date of approval of the commissioning schedule by the Appropriate Commission. However, the Appropriate Commission may, after recording reasons in writing, fix longer time period for large storage projects and run-off-the river projects of more than 500 MW capacity. Adherence to the agreed timelines to achieve the fixed commissioning schedule shall be verified through independent third party verification.

e) Award of contracts for supply of equipment and construction of the project, either through a turnkey or through well defined packages, are done on the basis of international competitive bidding.

In cases, where the conditions mentioned above at (a) to (e) are fulfilled, the Appropriate Commission shall determine tariff ensuring the following

(i) Any expenditure incurred or committed to be incurred by the project developer for getting project site allotted (except free power upto 13%) would neither be included in the project cost, nor any such expenditure shall be passed through tariff.

(ii) The project cost shall include the

- cost of the approved R&R plan of the Project which shall be in conformity with the following .
  (a) the National Rehabilitation & Resettlement Policy currently in force;

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(b) the R&R package as enclosed at appendix,

and

- the cost of project developers' 10% contribution towards RGGVY project in the affected area as per the project report sanctioned by the Ministry of Power

(iii) Annual fixed charges shall be taken pro-rata to the saleable design energy tied up on the basis of long term PPAs with respect to total saleable design energy. The total saleable design energy shall be arrived at by deducting the following from the design energy at the bus bar:

a) 13% of free power (12% for the host Government and 1% for contribution towards Local Area Development Fund as constituted by the State Government). This 12% free power may be suitably staggered as decided by the State Government;

b) Energy corresponding to 100 units of electricity to be provided free of cost every month to every Project Affected Family notified by the State Government to be offered through the concerned distribution licensee in the designated resettlement area/ projects area for a period of ten years from the date of commissioning."

J. C. P. KESHARI, Jt. Secy.

APPENDIX

SALIENT FEATURES OF THE APPROVED R&R PROVISIONS FOR HYDRO POWER PROJECTS.

1. **SCOPE OF COVERAGE**

The following provisions shall be applicable even if one family is affected by the development of a Hydro Power Project

2. **DEFINITION OF PROJECT AFFECTED FAMILIES (PAFs)**

A Project Affected Family (PAF) shall mean a family whose place of residence or other property, or source of livelihood has been affected by the development of a hydro project and who have been residing in the affected zone for two years preceding the date of declaration of notification under Section-4 of LA Act. The affected family would also include squatters.

3. **DEFINITION OF AGRICULTURAL LABOURER**

A person normally residing in the affected zone for two years preceding the date of declaration of the affected zone and earns his / her livelihood principally by manual labour on agricultural land.

4. **DEFINITION OF NON AGRICULTURAL LABOURER**

A person normally residing in the affected zone for two years preceding the date of declaration of the affected zone and who does not hold any land in the affected zone but earns his / her livelihood principally by manual labour or as rural artisan or a service provider to the community

5. **DEFINITION OF SQUATTERS**

A family occupying government land in the affected zone without a legal title, at least for 5 years prior to the date of declaration of notification under Section -4 of L.A. Act

6. **REHABILITATION / RESETTLEMENT COLONIES**

This policy aims to provide built up houses to Project Affected Families (PAFs) who get displaced due to the development of hydro projects to the extent possible. However, wherever opted for, liberal House Construction Allowance would be given in lieu

7. **TRAINING AND CAPACITY BUILDING**

This policy also emphasizes the need to provide training to the Project Affected Families as well as to the local population for a sustained livelihood. Special training programmes from ITIs aimed at providing the required skills to the local population would be undertaken by the Project developers at least six months prior to commencement of construction. This is expected to boost the employability of the PAFs and other people residing in the vicinity of the project.

8. **ADDITIONAL PROVISIONS**

This policy envisages additional provisions for Project Affected Families such as:

- scholarships for meritorious students,
- extension of medical facilities,
- marriage grants,
- subsistence grants,
- support for income generation schemes for cooperatives and self help groups,
- seed, pesticides and fertilizer subsidies, and irrigation support.

Besides the additional provisions mentioned above, the normally applicable provisions of the National Policy on Rehabilitation and resettlement, currently in force, would be applicable

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